

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (D.B.) No. 814 of 2015

Lakshman Soni ... Appellant
Versus
The State of Jharkhand ... Respondent

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MRS. JUSTICE ANANDA SEN

For the Appellant : Mr. P.P.N.Roy, Sr.Advocate
Mr. Arwind Kumar, Advocate
For the State : A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

L.A.No.2465 of 2020

10/ 24.06.2020. Heard learned senior counsel for the appellant and the learned counsel for the State on the Interlocutory Application filed by the appellant for renewing the prayer for bail during the pendency of this appeal.

The appellant has been convicted for the offence under Section 376-D of the Indian Penal Code, and sentenced to undergo R.I for 20 years and fine of Rs.20,000/-.

There being direct allegation against the appellant to have committed gang rape upon the informant, who has supported the prosecution case, and has also identified the accused in the Court below, earlier the prayer for bail of the appellant was dismissed by this Court, even taking into consideration the ground taken by the learned counsel for the appellant that the other co-accused has been granted bail by the Co-ordinate Bench of this Court. Learned senior counsel for the appellant has again renewed the prayer for bail on the same ground.

In the facts of this case, we are not inclined to release the appellant, Lakshman Soni, on bail. Accordingly, the prayer for bail is hereby, rejected.

The aforesaid interlocutory application stands dismissed.

(H. C. Mishra, J.)

(Ananda Sen, J.)